



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

### NOTIFICATION

Srinagar, the 25<sup>th</sup> October, 2019

**SRO647** -Whereas on 15.01.2019 Police Station Bijbehara received a docket from ASI Mohammad Ramzan No. 20/A of P/S Bijbehara to the effect that during naka checking the police party apprehended one person who was identified as Tariq Ahmad Malik S/O Mohammad Afzal R/O Wanpora Kulgam and from whose possession Rs. 2,30,000/- Indian Currency and blank letter heads of HM outfit were recovered; and

2. Whereas a case FIR No. 07/2019 U/S 13, 17 ULA(P) Act, 1967 was registered in P/S Bijbehara and investigation of the case was taken up; and

3. Whereas, during the course of investigation, recovered Indian currency and blank letter heads were seized as piece of evidence. Also during investigation, the accused namely; Tariq Ahmad Malik on questioning disclosed that he is affiliated with HM outfit and an active terrorist namely; Hilal Ahmad Wani @ Abu Maaz (killed) R/O Muchwa Kulgam handed over the amount along with these blank letter heads for further distribution among youth for carrying subversive activities in the valley; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offences punishable U/S 13 & 17, of the Unlawful Activities (Prevention) Act 1967, against the accused persons namely; Tariq Ahmad Malik S/O Mohd Afzal R/O Wanpora Kulgam and Hilal Ahmad Wani @ Abu Maaz S/O Mohammad Akram Wani R/o Muchwa Kulgam (killed); and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite

conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Tariq Ahmad Malik S/o Mohammad Afzal R/o Wanpora Kulgam for the commission of offences punishable U/S 18, 17 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 07/2019 of Police Station Bijbehara.

By order of the Government of Jammu and Kashmir.

Sd/-

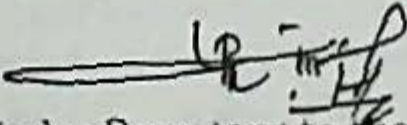
Principal Secretary to the Government  
Home Department

No. Home/Pros/153/2019

Dated: 25.10.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-77/S/2019/55591-93 dated 14/09/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department